

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

31

C.S.P. No. 872/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018

NAME OF THE PARTIES: Lodha Developers Pvt.Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	Ajit Singh Pawan i/o Ajit Singh Pawan & Co.	Advocate for the Petitioner	
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ORDER

CSP No. 872/230-232/NCLT/MB/MAH/2017

For the Petitioner's Counsel has come up with this Scheme for transferring intangible assets of the demerged company to the resulting company without valuing the same, RD has raised an objection, over which, both sides are directed to make their submissions on the next date of hearing.

List this matter on 21.02.2018.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)